

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

D.A.No. 831/91

To-A-Ho.

Dt. of Decision: 16-2-93

Shri Nalini Ranjan Pal

Petitioner

part y in person

Advocate for
the Petitioner
(s)

Versus

Secretary for Dfence, Min. of Defence, Respondent.
New Delhi.

Shri N.R. Devaraj.

Advocate for
the Respondent
(s)

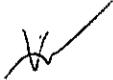
CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO, Vice-Chairman.

THE HON'BLE MR. R. BALASUBRAMANIAN, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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HVNRJ
VC


HRBS
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

OA No. 831/91

Date of the judgement: 16-2-93

Between

Shri Nalini Ranjan Pal : Applicant

And

1. Government of India
rep. by Secretary for
Defence, Ministry of Defence, New Delhi-110011.
2. Commandant, MCEME [military college of E&ME]
Trimulgherry P.O.,
Secunderabad-500 015.
3. The Union Secretary to the
Govt. of India, Ministry of
Defence, New Delhi-110011. : Respondents

COUNSEL FOR THE APPLICANT : Party-in-person

COUNSEL FOR THE RESPONDENTS : Shri N.R. Devaraj

CORAM

Hon'ble Justice Shri Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the Divn. Bench delivered by
Justice Shri V. Neeladri Rao, Vice-Chairman)

The applicant has worked as lecturer in Metallurgy in MCEME. The applicant was placed under suspension by an order dated 12-7-91 pending disciplinary proceedings. The said order of suspension is challenged in this OA by alleging that the allegations on the basis of which, the charge memo. was issued are not true. It is a matter for consideration in the departmental enquiry.

To

1. The Secretary for Defence, Govt.of India,
Ministry of Defence, New Delhi-11.
2. The Commandant, MCEME, ^[Military College of EME] Trimulgherry P.O.,
Secunderabad-015.
3. The Union Secretary to the Govt.of India,
Ministry of Defence, New Delhi-11.
4. One copy to Mr.Nalini Ranjan Pal, Party-in-person,
Lecturer, Metallurgy, Degree Engineering Wing,
MCEME, Secunderabad-15.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy

pvm

Deed
D.M./27/2023

The applicant who argued in person submitted that the enquiry was over and a copy of the report of the enquiry officer was furnished to him and he has also submitted his explanation to the show-cause notice issued to him along with the said enquiry report in May, 1992. Till to-day, the final order is not yet passed by the disciplinary authority. In the circumstances we are constrained to pass the following order:

The disciplinary authority has to pass the final order in the departmental enquiry against the applicant for which he was placed under suspension in the order dated 12-7-91, by 31st May, 1993. The order of suspension stands revoked with effect from the ~~forenoon~~^{after} of 31-5-93. In such a case the applicant has to report before the concerned authority on 1-6-93 for the final orders and if he so reports he will be entitled to the full pay and all other benefits with effect from 1-6-93. If the applicant reports later to 1-6-93, he will be entitled to the same from the date on which he reports.

The OA is disposed of accordingly with no costs.

Mr

(v. Neeladri Rao)
Vice-Chairman

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

(Dictated in the open court)

Dated 16th February, 1993.

NS

SSP/293
Deputy Registrar (S)

TYPED BY

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 16-2-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

C.A. No. 831/91

T.A. No.

(W.P. No.

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

